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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 97/2003 in  
OA 659/2002

New Delhi this the 3rd day of March, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri A.P.Nagrath, Member (A)

Shri Balwant Singh  
S/o Shri Gurdial Singh  
Retired Master Craftsman,  
Divisional Hospital, Northern  
Railway, Delhi R/O  
House No.H-183, Hari Nagar  
Clock Toward, New Delhi.

..Petitioner

(By Advocate Shri S.K.Sawhney )

VERSUS

1. Shri R.K.Singh,  
General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. Dr.D.K.Dass,  
Chief Medical Director,  
Northern Railway, Baroda House,  
New Delhi.
3. Divisional Railway Manager,  
Northern Railway, DRM Office,  
Chelmsford Road, New Delhi.

..Respondents

O R D E R ( ORAL )

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

We have heard Shri S.K.Sawhney, learned counsel for the petitioner in CP 97/2003 in OA 659/2002.

2. We note from Annexure P-3 that an amount of Rs.5300/- has been paid to the petitioner further to the directions of the Tribunal dated 14.11.2002. Learned counsel for the petitioner disputes that this is not the correct amount because the bills submitted by the applicant are for Rs.15,000/- and not Rs.5300/-.

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2. We have considered the directions of the Tribunal, particularly, paragraph 8 of the order. Taking into account the fact that the respondents have paid an amount of Rs.5300/- as reimbursement to the petitioner as directed in the aforesaid order, we are unable to agree with the learned counsel for the petitioner that any prima- facie case has been made out by him to initiate Contempt of Courts proceedings against the respondents. In this view of the matter, CP.97/2003 is dismissed.

*lms*  
( A.P.Nagrath )  
Member (A)

*Lakshmi Swaminathan*  
(Smt.Lakshmi Swaminathan)  
Vice Chairman (J)

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